

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 041/00151/2021

Date of order: This the 16th day of July 2021

**THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER
THE HON'BLE MR. NEKKHOMANG NEIHSIAL, MEMBER (A)**



Sri. Babul Chakraborty.
S/O Sri Nikhil Chakraborty.
Resident of North Badharghat
(Near Unnayan Sangha)
P.O.- A.D. Nagar, 799003
P.S. – A.D. Nagar
District- West Tripura, Tripura.

.....Applicant

By Advocate(s): Ms. U. Sharma

-VS-

1. Union of India,
Represented by the Secretary,
Department of Agriculture and Farmer's Welfare, Krishi-Bhawan, New Delhi- 110004.
2. The Coconut Development Board,
Represented by the, Chairman,
Kera Bhawan, S.R.V.H.S. Road, Kochi-682011.

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3. The Secretary
The Coconut Development Board,
Represented by the Chairman
Kera Bhawan, S.R.V.H.S. Road
Kochi-682011.
4. The Farm Manager,
D.P.S. Farm, Hichachara, Coconut
Development Board, Jolaibari.
P.O. Sakbari- 799141, Jolaibari,
Dist- South Tripura, Tripura.
5. Sri K.N. Vijayakumaran Nair
R/O, Vadoor (Surabhi) House
P.O.- Mariyathuruth- 686017
Kottayam, Kerala.
6. The Principal Director of Audit,
(Central) Lekha Pariksha Bhavan.
Chennai Head Office,
361, Anna Salai, Teynampet,
Chennai – 600018.



.....Respondents

ORDER (ORAL)

MANJULA DAS, JUDICIAL MEMBER:

The instant O.A. has been preferred by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking for the following reliefs:

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- “8.1 To set aside the order dated 30.06.2020 and to step up the Pay band to Rs. 9300-34,800 with Grade Pay of Rs. 5400.
- 8.2 To release the regular pension benefits as Level Pay 9 including the arrear due thereon to the applicant forthwith along with an interest @21% p.a. from the date when such due occurred.
- 8.3 Cost of the application
- 8.4 Pass any such order/orders as Your Lordships may deem fit and proper.”



2. At the outset of moving the instant petition, Ms. U. Sharma, learned counsel appearing on behalf of the applicant submits that she will be satisfied if a direction is issued to the applicant to submit this O.A. before the competent authority within 15 days which may be treated as a comprehensive representation and dispose of it by the competent authority within a time frame. She also prays liberty to approach this Tribunal if the applicant shall not satisfy with the order to be passed by the competent authority.

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3. By accepting the prayer made by the learned counsel for the applicant and without going into the merit of the case as well as without issuing notice to the respondents, we direct the applicant to submit this O.A. before the competent authority within 15 (Fifteen) days from today. On receipt of the O.A., the competent authority shall treat the same as a comprehensive representation and dispose of it within a period of 3 months thereafter.



4. It is made clear that, whatever decision to be arrived by the competent authority, shall be reasoned and speaking and be communicated to the applicant forthwith. Liberty is however granted to the applicant to approach this Tribunal if he will not satisfy with the order to be passed by the competent authority.

5. With the above direction, O.A. stands disposed of at the admission stage.
6. No order as to costs.

(NEKKHOMANG NEIHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)

